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Court No. 2.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 370 of 1988.

Umesh Kumar Applicant.

Versus

The Addl. Deputy Comptroller & Auditor
General (Commercial), New Delhi & another ... Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S. Sharma, J.M.

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985.

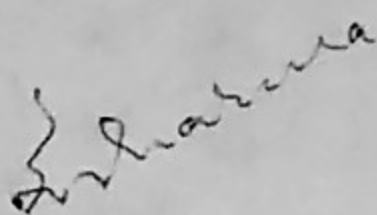
2. The applicant has come up against the transfer order passed by the respondents on 26.2.1988 and the relieving order dated 9.3.1988. The applicant's case is that he was appointed as a Section Officer (Commercial) on probation in the office of the Accountant General (Audit)-II, U.P. Commercial Audit Wing, Lucknow and, therefore, within his probation period he should not have been transferred by the impugned order to Ranchi. In terms of para 7 of the letter dated 25.3.1987, offering him appointment on the post of Section Officer on probation, the applicant had no right to claim posting in any other office in IA&AD and he was liable to be posted to any office of IA&AD in India and abroad in the exigencies of service as determined by the competent authority. The applicant has already completed his training on 20.2.1988. The transfer order was issued on 26.2.1988 and the applicant has been relieved on transfer with effect from 11.3.1988 by an order dated 9.3.1988.

3. We do not consider that the grounds are adequate enough to interfere with the impugned transfer order. The applicant is at the beginning of his career. He has already undergone the training and the plea that he has not qualified in the departmental

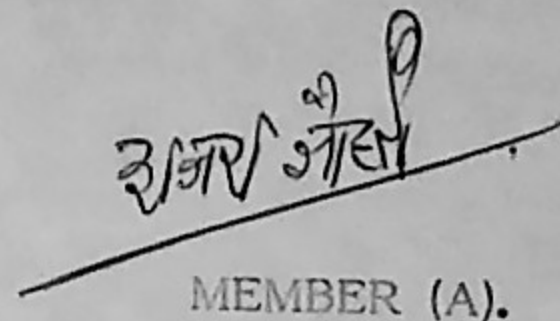
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examinations has no force in the request for staying of the transfer order and for consideration of his request for cancellation of the transfer order.

4. In the relief sought for the applicant has requested for the cancellation of the order dated 26.2.1988 and his release order dated 9.3.1988. We do not consider it necessary to interfere with these orders. The application is, therefore, accordingly rejected with costs on parties.



MEMBER (J).


MEMBER (A).

Dated: April 4, 1988.

PG.